

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1958

ANSWERED ON:23.08.2012

COLLEGIUM FOR APPOINTMENT

Das Shri Khagen;Gulshan Smt. Paramjit Kaur;Joshi Shri Pralhad Venkatesh;Mohan Shri P. C.;Venugopal Shri P.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government proposes to set up any collegium for the appointment of Election Commissioners, Comptroller and Auditor General and to the Constitutional bodies in the country;

(b) if so, the details thereof;

(c) whether the Government has received any suggestions in this regard;

(d) if so, the details thereof, and

(e) the steps taken by the Government in regard to bringing transparency in the above said appointments?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a): No, Madam,

(b): Does not arise.

(c) and (d): Yes, Madam. The Government has been receiving suggestions/opinions from the public from time to time and also from the Election Commission of India regarding appointment of Election Commissioners and Chief Election Commissioner. Recently, Shri L.K.Advani, Chairman of Bhartiya Janta Party and Shri Gurudas Das Gupta, Member of Parliament have also suggested constitution of a collegium/committee comprising Prime Minister, Chief Justice of India, Leader of Opposition, Rajya Sabha and Lok Sabha for the selection of Election Commissioner in the Election Commission of India and Comptroller and Auditor General.

(e): The existing system of the appointment of Election Commissioners and Comptroller and Auditor General has been working successfully and there has been no cause of concern regarding its impartiality and professionalism, irrespective of the Government under which they get appointed.